

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00487/2018

Dated Thursday the 12th day of April Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

K.Mohammed Malick,
S/o. M. Kajamoinudeen,
No. 248 J, Rose 3rd Street,
Railway Colony,
Southern Railway,
(Railway Quarters),
Madurai 625016.

....Applicant

By Advocate M/s. Giridhar & Sai

Vs

1.Union of India,
rep by the General Manager,
Southern Railway,
Park Town,
Chennai.

2.Chief Personnel Officer,
Southern Railway,
Park Town,
Chennai.

3.Divisional Personnel Officer,
Divisional Office,
Personnel Branch,
Madurai.

4.Divisional Personnel Officer,
Divisional Office,
Personnel Branch,
Salem.

....Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To direct the respondents to consider the representation of the applicant dated 07.08.2016 and 22.01.2018 and to pass reasonable orders within the time limit stipulated by this Hon'ble Tribunal and thus render justice.

ii. to award costs, and pass such further and other orders as may be deemed and proper and thus render justice.”

2. It is submitted that the applicant who is presently working on the post of Sr. Assistant Loco Pilot made a representation on 07.08.2016 followed by a reminder dated 23.01.2018 and requested for placing him above one Mr. Jesuraja T in the provisional seniority list. The representations are pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought by the learned counsel for the applicant and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A11 representation dt. 07.08.2016 read with Annexure A12

reminder dt. 23.01.2018 in accordance with law and pass a reasoned and speaking order within a period of six weeks from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
12.04.2018

SKSI